MINISTRY OF COMMERCE AND INDUSTRY  
(Department of Industrial Development)  
New Delhi, the 9th May, 2000

G.S.R. 176.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supercession of the Trade Marks Registry (Groups ‘A’ and ‘B’ posts) Recruitment Rules, 1981, except as respects things done or omitted to be done before such supercession, the President hereby makes the following rules regulating the method of recruitment to Group ‘A’ and Group ‘B’ Gazette’d posts in the Trade Marks Registry in the office of the Controller General of Patents, Designs and Trade

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<table>
<thead>
<tr>
<th>Rule</th>
<th>Details</th>
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<tbody>
<tr>
<td>1. Short title and commencement.</td>
<td>These rules may be called the Trade Marks Registry (Group A and Group B Gazette’d posts) Recruitment Rules, 2000.</td>
</tr>
<tr>
<td>2. Application.</td>
<td>These rules shall apply to the posts specified in column I of the Schedule annexed to these rules.</td>
</tr>
<tr>
<td>3. Number of posts, classification and scale of pay.</td>
<td>The number of the said posts, their classification, marks, under the Department of Industrial Development, namely:</td>
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</table>
tion and the scales of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

4. Method of recruitment, age limit, qualifications, etc.—The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in column 5 to 14 of the said Schedule.

5. Disqualification.—No person,

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect of any class or category of persons.

7. Saving.—Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the order issued by the Central Government from time to time in this regard.

### SCHEDULE

<table>
<thead>
<tr>
<th>Name of the post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
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<tbody>
<tr>
<td></td>
<td>Subject to variation dependent on workload</td>
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</tbody>
</table>

<table>
<thead>
<tr>
<th>Whether Selection by merit or selection-cum-seniority or Non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972</th>
</tr>
</thead>
<tbody>
<tr>
<td>5</td>
<td>Not exceeding 50 years.</td>
<td>Yes</td>
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<tr>
<td>(Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.)</td>
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Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.
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<thead>
<tr>
<th>Educational and other qualifications required for direct recruits</th>
<th>Whether age and educational qualifications, prescribed for direct recruits will apply in the case of promotees</th>
<th>Period of probation, if any</th>
<th>Method of recruitment whether by direct recruitment or by promotion or by deputation/absorption and percentage of the posts to be filled by various methods</th>
</tr>
</thead>
<tbody>
<tr>
<td>Essential:</td>
<td>Age: No. Educational Qualifications.</td>
<td>One year for direct recruits</td>
<td>Promotion failing which by deputation (including short term contract) failing both by direct recruitment.</td>
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<td>(i) Degree in law of a recognised University or equivalent.</td>
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<tr>
<td>(ii) Twelve years' practice as a legal practitioner or twelve years' experience in a State Judicial Service or in the legal department of a State Government or, in the Central Government or in a Group 'A' post in the Trade Marks Registry or in teaching law.</td>
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<tr>
<td>OR</td>
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<tr>
<td>Master's degree in law of a recognised University or equivalent with ten years' experience in teaching or research in law.</td>
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</tr>
<tr>
<td>Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.</td>
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</tr>
<tr>
<td>Note 2. The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</td>
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<tr>
<td>Desirable:</td>
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</tr>
<tr>
<td>Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized university or equivalent.</td>
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</tbody>
</table>

In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made

<table>
<thead>
<tr>
<th>In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made</th>
<th>If a Departmental Promotion Committee exists, what is its composition</th>
<th>Circumstances in which Union Public Service Commission is to be consulted in making recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>Promotion:</td>
<td>Group 'A' Departmental Promotion Committee (for promotion) consisting of—</td>
<td>Consultation with the Union Public Service Commission necessary.</td>
</tr>
<tr>
<td>(i) Deputy Registrar of Trade Marks with five years' regular service in the grade.</td>
<td>1. Chairman/Member, Union Public Service Commission</td>
<td></td>
</tr>
</tbody>
</table>
(ii) Failing item (i) above, Deputy Registrar of Trade Marks with ten years' combined regular service in the grades of Deputy Registrar of Trade Marks and Assistant Registrar of Trade Marks of which at least three years should be in the grade of Deputy Registrar of Trade Marks.

Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Deputation (including short term contract): Officers under the Central/State Governments/Universities/recognised research Institutions/Public Sector Undertaking/Semi-Government/Autonomous or statutory organizations—

(a) (i) holding analogous posts on a regular basis; or
(ii) with five years' regular service in posts in the scale of pay of Rs. 12,000-375-16,500 or equivalent; and

(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall not exceed five years. The maximum age limit for appointment by deputation (including short term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)
<table>
<thead>
<tr>
<th>Selection by merit</th>
<th>Not exceeding 50 years. (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.</td>
<td></td>
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</tbody>
</table>

<table>
<thead>
<tr>
<th>Essential</th>
<th>Age: No One year for direct recruits.</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) Degree in law of a recognised University or equivalent.</td>
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<tr>
<td>(ii) Ten years practice as a legal practitioner or ten years' experience in a State Judicial Service or in a legal department of a State Government or in the Central Government or in a Group 'A' post in the Trade Marks Registry or in a teaching law.</td>
<td></td>
</tr>
</tbody>
</table>

**OR**

Master's degree in law of a recognised University equivalent with eight years' experience in teaching or research in law.

Note 1. Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2. The qualifications regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection of the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable:

Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognised University or equivalent.
Group 'A' Departmental Promotion Committee (for promotion) consisting of—
1. Chairman/Member, Union Public Service Commission—Chairman
2. Joint Secretary (Admn.), Department of Industrial Development—Member.
3. Controller General of Patents, Designs and Trade Marks—Member.

Note: The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruit shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Deputation (including short term contract): Officers under the Central/State Governments/Universities/recognised research Institutions/Public Sector Undertakings/Semi Government/Autonomous or statutory organizations—
(a) (i) holding analogous posts on regular basis; or
(ii) with five years' regular service in posts in the scale of pay of Rs. 10,000-325-15,200 or equivalent; and
(b) possessing the educational qualifications and experience prescribed for Direct Recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed four years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of the receipt of applications.)
### Assistant Registrar of Trade Marks

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<th>1</th>
<th>2</th>
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<th>4</th>
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<tbody>
<tr>
<td>Subject to variation dependent on workload</td>
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</table>

**Selection-cum-seniority.** Not exceeding 40 years.

(Relaxable for Government servants up to five years in accordance with the instructions or orders issued by the Central Government).

Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Laksadweep.

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**Essential:**

(i) Degree in law of a recognised University or equivalent.

(ii) Five years' practice as a legal practitioner or five years' experience in a State Judicial Service or in the legal department of a State or in the Central Government or in a Group 'A' or Group 'B' post in the Trade Marks Registry or in teaching law.

**OR**

Master's degree in law of a recognised University or equivalent with three years' experience in teaching or research in law.

**Note 1.** Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

**Note 2.** The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candi-
dates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable:
Masters' Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized University or equivalent.

| Promotion | Group ‘A’ Departmental Promotion Committee (for promotion)
<table>
<thead>
<tr>
<th></th>
<th></th>
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</thead>
<tbody>
<tr>
<td>Consisting of:</td>
<td>1. Joint Secretary (Admin.) Department of Industrial Policy and Promotion —Member</td>
</tr>
<tr>
<td>2. Controller General of Patents, Designs and Trade Marks —Member</td>
<td></td>
</tr>
<tr>
<td>3. Joint Registrar of Trade Marks —Member</td>
<td></td>
</tr>
</tbody>
</table>

Consultation with the Union Public Service Commission necessary while making direct recruitment and appointing an officer on deputation/contract.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)
4. Senior Examiner of Trade Marks  
   Rs. 8000-275-13500  
   *Subject to variation dependent on workload.

5. Selection-cum-seniority: Not exceeding 35 years.  
   (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Central Government.)

Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of the State of Jammu and Kashmir, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep.

8. Essential:
   (i) Degree in law of a recognised University or equivalent.
   (ii) Three years' experience in Legal Affairs or Trade Marks.

Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates otherwise well qualified.

Note 2: The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission in the case of candidates belonging to Scheduled Castes or Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.

Desirable:
   Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized University or equivalent.
Promotion:

Examiner of Trade Marks and Senior Personal Assistants with five years' regular service in the respective grade.

Note 1: Where juniors who have completed their qualifying or eligibility service are being considered for promotion their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

Note 2: The eligibility list for promotion shall be prepared with reference to the date of completion by the officers of the prescribed qualifying service in their respective grade/post.

Deputation (including short-term contract):

Officers under the Central/State Governments/Universities/Recognised Research Institutions/Public Sector Undertakings/Semi Government/Autonomous or statutory organizations —

(a) (i) holding analogous posts on regular basis; or
(ii) with five years' regular service in posts in the scale of pay of Rs. 6500—10500 or equivalent; and
(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)

Group ‘A’ Departmental Promotion Committee (for promotion) consisting of:

1. Chairman/Member, Union Public Service Commission —Chairman.
2. Joint Secretary (Admin.), Department of Industrial Policy and Promotion —Member.
3. Controller General of Patents, Designs and Trade Marks —Member.

Group ‘A’ Departmental Promotion Committee (for confirmation) consisting of:

2. Joint Registrar of Trade Marks —Member.
3. Deputy Registrar of Trade Marks —Member.

Consultation with the Union Public Service Commission necessary on each occasion.

Note: The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruit shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.

Note: The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruit shall be sent to the Commission for approval. If, however, these are not approved by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or a member of the Union Public Service Commission shall be held.
5. Examiner of Trade Marks

<table>
<thead>
<tr>
<th>Post</th>
<th>Group</th>
<th>General Central Service</th>
</tr>
</thead>
<tbody>
<tr>
<td>20</td>
<td>B</td>
<td>Rs. 6500-200-10500</td>
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</tbody>
</table>

Subject to variations in accordance with the instructions/orders issued by the Central Government.

Note: The closing date for receipt of applications shall be the closing date for receipt of applications for the post of examiner of Trade Marks.

Essential:

1. Degree in Law of a recognized University or equivalent.

2. Two years' experience of legal affairs or Trade Marks.

Note: The qualifications are relaxable at the discretion of the Union Public Service Commission in the case of candidates otherwise well qualified.

Desirable:

Master's Degree in Physics/Chemistry or Degree in Engineering or Technology of a recognized University or equivalent.

Selection-cum-Seniority

Not exceeding 30 years of age.

(Examiners for Government servants up to five years in accordance with the instructions/orders issued by the Central Government.)

Note: The closing date for the receipt of applications shall be the closing date for receipt of applications for the post of examiner of Trade Marks.

Two years for candidates passing the direct result of the prescribed examination.
Consultation with the Union Public Service Commission necessary while making direct recruitment and appointing an officer on deputation.

Promotion:
Assistant Examiner of Trade Marks with six years' regular service in the grade.

Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Deputation:
Officers of the Central Government/State Governments.

(a) (i) holding analogous posts on regular basis or
(ii) with three years' regular service in posts of the scale of pay of Rs. 5500-9000 or equivalent; or
(iii) with six years' regular service in posts in the scale of pay of Rs. 5000-8500 or equivalent; or
(iv) with eight years' regular service in posts in the scale of pay of Rs. 4500-7000 or equivalent, and

(b) possessing the educational qualifications and experience prescribed for direct recruits under column 8.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration or appointment by promotion.

(Period of deputation/contract including period of deputation/contract in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of receipt of applications.)
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<tbody>
<tr>
<td>6. Administrative Officer</td>
<td>01*</td>
<td>General Central Service Group</td>
<td>Rs. 6,500-200-10,300</td>
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<td>(000)</td>
<td>*By Gazetted Ministerial</td>
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<tr>
<td>Selection-cum-Seniority</td>
<td>Not applicable</td>
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<tr>
<td>Not applicable</td>
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- Promotion:
- Superintendent with six years' regular service in the grade.

Note 1.—The eligibility service for existing incumbents holding the posts of superintendent regular basis on the date of notification of these rules shall continue to be the same as prescribed in the Trade Marks Registry (Group 'A' and 'B' posts) Recruitment Rules, 1981 notified under GSR No. 13 dated 1st December, 1981.

Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion their seniority would also be considered provided they are not short of the requisite qualifying or eligibility service by more than one year and have successfully completed their probation period, if any, prescribed:

- Deputation:
- Officers of the Central/State Governments:
  - (a) holding analogous posts on regular basis;
  - (b) with three years' regular service in posts in the scale of Rs. 3,500-9,000 or equivalent, or
  - (c) with six years' regular service in posts in the scale of Rs. 5,000-8,000 or equivalent; and
  - (iv) with eight years' regular service in posts in the scale of Rs. 4,500-7,000 equivalent; and

Group 'B' Departmental Promotion Committee Consulting with the Union Public Service Commission necessary while making appointments:

1. Chairman/Member, Union Public Service Commission—Chairman.
2. Joint Secretary (Admn.), Department of Industrial Policy and Promotion.
3. Controller General of Patents, Designs, and Trade Marks—Member.

Group 'A' Departmental Promotion Committee (for confirmation)
Consisting of:

1. Joint Secretary (Admn.), Department of Industrial Policy and Promotion—Chairman.

2. Controller General of Patents, Designs, and Trade Marks—Member.

Note: The proceedings of the Departmental Promotion Committee relating to confirmation of a direct recruit shall be sent to the Commission for approval.

If, however, there are not expressed by the Commission a fresh meeting of the Departmental Promotion Committee to be presided over by the Chairman or member of the Union Public Service Commission shall be held.
(5) possessing the educational qualifications and experience prescribed for Direct Recruits under column 8.

The Departmental Officers in the feeder category who are in the Direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation including period of deputation in another executive post held immediately before getting the appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of applications.)

[No.8(53)/96-PP&C]-
S. M. KANDWAL, Under Secy.

सत्यकारिणीतज्जनन 4 मई, 2000

स्न. सु. श्रेणी 1: लाइब्ररी, संचालन का कार्य करने वाले अन्य अधिकारी (पश्चिम और पश्चिम रेखा) के लिए “ह” यह निर्देश संतुष्टि नहीं है।

1. उसिने नाम और पदार्पण (1) इन नियमों का संचालन करने वाले केंद्रीय आयुक्त (राज्य, राज्य, राज्य, राज्य) के लिए “ह” यह निर्देश संतुष्टि नहीं है।

2. उसिे नाम और पदार्पण (2) इन नियमों का संचालन करने वाले केंद्रीय आयुक्त (राज्य, राज्य, राज्य, राज्य) के लिए “ह” यह निर्देश संतुष्टि नहीं है।

3. उसिे नाम और पदार्पण (3) इन नियमों का संचालन करने वाले केंद्रीय आयुक्त (राज्य, राज्य, राज्य, राज्य) के लिए “ह” यह निर्देश संतुष्टि नहीं है।

(क) जिसको ऐसा भरना है, जिसे पदवी निवृत्ति की पत्री जीतिए, जिसपर लिखा है, या